

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 386 & 387 OF 2017 IN
DFR No.1460 OF 2017**

Dated: 16th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Chandrasekharan K.R. & Ors.

...Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M. Gireesh Kumar
Mr. Sriram P.

Counsel for the Respondents(s) : Mr. P.V.Dinesh for R-1
Mr. Vipin Nair for R-6
Mr. Ankur S. Kulkarni for R-7

ORDER

**IA NO. 386 OF 2017
*(Appl. for leave to file appeal)***

We have heard learned counsel for the parties. In this application, the Appellant has prayed that he may be granted leave to file the appeal. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

IA NO. 387 OF 2017
(Appl. for leave to file appeal)

List the matter on **30.08.2017.**

(I. J. Kapoor)
Technical Member

pr/kt

(Justice Ranjana P. Desai)
Chairperson